

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
MUMBAI**

**REGIONAL BENCH-COURT NO. 1**

**SERVICE TAX APPEAL NO: 88020 OF 2019**

[Arising out of Order-in-Appeal No: PVNS/89/Appeals Thane/TR/2019-20 dated 17<sup>th</sup> July 2019 passed by the Commissioner of CGST & Central Excise (Appeals), Mumbai.]

**Century Rayon**

Murbad Road, Shahad, Kalyan, Thane

*... Appellant*

*versus*

**Commissioner of Central Excise**

3<sup>rd</sup> floor, Abha bldg, Valipeer Road, Kalyan(-42301W)

*...Respondent*

**APPEARANCE:**

None for the appellant

Shri S B P Sinha, Superintendent (AR) for the respondent

**CORAM:**

**HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)**

**FINAL ORDER NO: 85597 /2024**

|                   |            |
|-------------------|------------|
| DATE OF HEARING:  | 19/04/2024 |
| DATE OF DECISION: | 19/04/2024 |

It appears from the records that there has been no appearance entered on behalf of the appellant on several occasions, viz., on 6<sup>th</sup> December 2022, 15<sup>th</sup> March 2023, 28<sup>th</sup> April 2023 and 20<sup>th</sup> February 2024. There is also been no intimation from either the appellant or any

representative of the appellant. It would appear that appellant is not interested in pursuing this appeal. Therefore, appeal is dismissed in default for non-prosecution.

*(Dictated and Pronounced in Open Court)*

**(C J MATHEW)**  
***Member (Technical)***

*\*/as*